

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 29.06.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 77/10	IA 17/16 IA 18/16 and IA 35/16 in TP 26/16.	For Orders on IA.	397/398	Dr. Joe Verghese & Ors. Vs Omega Hospitals Pvt. Ltd., & 6 Ors.

SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

M. NARAYANA BHAT.
9448514186.

Plrs.

Dr. Ratakonda Murali

SPJ P. T. O.

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P.T.O.

Today the matter is listed for passing orders in IA. Orders not ready. Suo-motu it is opened. Heard. Counsel for petitioner reported that a memo is filed by the petitioners for extending the term of the independent Chairman appointed by the Tribunal. The term of the Chairman already appointed is going to expire on 30.06.2017. Therefore, the counsel requested to extend the term of the same Chairman for another term of six months. Meanwhile, the main matter can be disposed of.

Counsel for respondent is also present. He reported that he has no objection for extending the term of the present Chairman but for a period ^{three} months and not six months. Since the matter is pending from 2010 and in the circumstances, a minimum six months' time is required for disposal of the main petition. Therefore, we are extending the term of independent Chairman for a period of another six months from 01.07.2017. The memo is accordingly disposed of vide separate order.

List it on 28.07.2017 for orders on IA No.18/16. IA No.17/16 will be taken up for hearing on that date.

Independent Chairman has moved a memo seeking ^{direction} permission from the Tribunal. He has served copy of the memo on both sides. For objections if any, list it on 28.07.2017. In the meanwhile, Registry is directed to check and put up note on the memo.


MEMBER (J)


MEMBER (T)